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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.  
O.A.NO.1123 of 1995.

Between

Dated: 5.2.1996.

Yedda Chenchaiah

...

Applicant

And

1. The General Manager, South Central Railway, Rail Nilayam, Sec'bad.
2. The Chief Personnel Officer, South Central Railway, Railnilayam, Secunderabad.
3. The Deputy Chief Mechanical Engineer, Carriage Repair Shops, South Central Railway, Tirupati.

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Respondents

Counsel for the Applicant

: Sri. G.V.Subba Rao

Counsel for the Respondents

: Sri. G.S.Sanghi, SC for Rlys.

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

Judgement

Dt: 5.2.96

Heard Shri G.V.Subba Rao, learned counsel for the applicant and Shri G.S.Sanghi, learned standing counsel for the respondents.

2. The applicant in this OA is son of one Shri Y.Guravaiah whose land measuring an area of 0.59 cents in Survey No.20/31 in Settipally village was acquired by South Central Railway for construction of Carriage Repair Shop at Tirupathi during the year 1985. The certificate in this connection bearing No.Roc.12571/80, dt.16.7.85 issued by the Revenue Divisional Officer, Chandragiri at Tirupati is at Annexure A-III. The applicant being the son of Shri Guravaiah whose land was taken for construction of Carriage Repair Shop, South Central Railway, Tirupathi, applied for a job under the Land Displaced Persons Quota in terms of Railway Board's letter No.E(NG)/II/82/RC 1/95, dated 31.12.1982/1.1.1983. But the same was rejected by the impugned letter dated 26.8.95 at Annexure A-I on the ground that he cannot be considered for employment under Land Displaced Persons Quota after a gap of 10 years.

3. Aggrieved by the above, this OA is filed for setting aside the impugned letter No.TM/P/563/D.P/Vol-/Vol.III, dated 26.08.1995 and for further direction to the respondents herein to appoint him in Group 'D' (Class IV) posts in Carriage Repair Shop, South central Railway, Tirupathi against the Land Displaced Persons Quota in terms of the Railway Board's letter dated 1.1.1983.

4. The applicant relies on the judgement of this Tribunal in OA 765/88 decided on 18.7.90 and OA 734/91

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Copy to:-

1. The General Manager, South Central Railway, Rail Nilayam, Secunderabad-371.
2. The Chief Personnel Officer, South Central Railway, Railnilayam, Secunderabad-371.
3. The Deputy Chief Mechanical Engineer, Carriage Repair Shops, South Central Railway, Tirupathi.
4. One copy to Sri. G.V.Subba Rao, advocate, CAT, Hyd.  
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Sri. G.V. Subba Rao, Advocate, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

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decided on 15.6.93. In both the cases, a direction was given for providing job in Group 'D' to the applicants therein in the vacancies in direct recruitment quota as and when their turn in the Land Displaced Persons Quota comes. In those cases also that direction was given after a lapse of considerable time from the time the land was taken over for construction of CRS, Tirupathi. In view of the above, I see no reason to differ from the direction given in those judgements as the applicant herein is similarly placed as the applicants in those OAs.

5. In the result, the following direction is given:

*Consider for*  
The applicant has to be provided job in Group 'D' in the vacancy earmarked for direct recruitment as and when his turn comes in the Land Displaced Persons quota.

6. The OA is ordered accordingly at the admission stage. No costs.

*Done*

(R.RANGARAJAN)  
MEMBER (ADMN.)

DATED: 5th February, 1996  
Open court dictation

vsn

*Prin  
Dy. Registrar (Regd.)*

*contd-41-*

1/2/96 32/6/96  
DA 1123/96

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD.

HON'BLE SHRI R. Kangarajan  
A.O. GORTHI MEMBER(A)

HON'BLE SHRI

DATED: 5/2/96

ORDER/JUDGMENT

M.A. NO./R.A./C.A. NO.

IN

D.A. NO. 1123/95

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

\* \* \*

No Spare Copy

